

**BEFORE THE NATIONAL GREEN TRIBUNAL SOUTHERN
ZONE, CHENNAI**

Original Application No.222 of 2021 (SZ)
I.A No. 117 of 2022 (SZ)

IN THE MATTER OF:

Jagan Kumar.J
C/o. The Renaissance Foundation,
Bengaluru.

...APPLICANTS/S

AND:

The Principal Secretary,
Forests, Environment and
Ecology Department,
Bengaluru and Others.

..RESPONDENT/S

**Action Taken Report by the Deputy Commissioner,
Bengaluru Urban District, Bengaluru.**

The Hon'ble National Green Tribunal, South Zone, Chennai in its order dated: 24.11.2022 has observed about the nine recommendations given by the Karnataka State Pollution Control Board for ensuring the survival of the KR Puram Lake and further mentioned that, whether they have been complied with or not (or) action if any action taken in that regard, is also not known.

Regarding above observation, steps were taken by this office and intimation was given to the concerned Tahsildar and

DDLDR to take immediate steps and report about the present status and the compliance of the directions of the Hon'ble NGT. Further, a meeting was also held on 05.12.2022, with a prior intimation to the concerned authorities and proceeding has been drawn in this regard. The copy of the said proceedings is produced herewith marked as **Annexure-A**. During the said meeting, the concerned officials of BBMP brought to the notice that as per their survey, the land as mentioned in the Akarband, the land bearing Sy.No. 46 of Sannatammanahalli Village is less to an extent of 5 Acres 7 Guntas as per the 'Scale Survey' and as such there is a difficulty to demarcate by fixing the boundaries. Therefore, a direction was given to the concerned survey officers to conduct the Total Station Survey. As per the Total Survey map, the land bearing Sy.No. 46 of Sannatammanahalli Village is less to an extent of 1 Acre 27 Guntas and as such DDLR based on the recommendation of the ADLR passed an order dated: 09.12.2022, for rectification of the extent of the land as mentioned in the Akarband pertaining to the land bearing Sy.No. 46 of Sannatammanahalli Village. The order of the DDLR dated: 09.12.2022 is produced herewith marked as **Annexure-B**.

As per the order of the DDLR dated: 09.12.2022 map is prepared by the ADLR based on the Total Station Survey. The said map has been produced herewith marked as **Annexure-C**. As per the said map, boundary is fixed pertaining to the land bearing Sy.No. 46 of Sannatammanahalli Village. Concerned

officials are informed/instructed to take necessary further action in this regard.

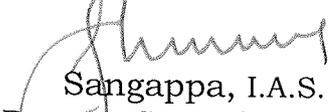
As per the report of the Tahasildar, Bengaluru East Taluk dated: 30.11.2022, an area measuring 0-02.12 Guntas of Shed has been removed on 21.05.2022. The said report is produced herewith marked as **Annexure-D**. Further, to comply nine recommendations of the Karnataka State Pollution Control Board, as observed by the Hon'ble NGT, the concerned Tahsildar is directed to submit the report immediately about the present status and the removal of the encroachment. As per the report of the Tahsildar, Bengaluru East Taluk dated: 12.12.2022, the illegal construction of a house by one Babu has been removed by the JCB and same is handed over to the BBMP on 09.12.2022. In this regard, Tahsildar has given the report along with the Mahazar and photos which is produced herewith marked as **Annexure-E**.

Pertaining to the other encroachments, already a direction was given to the Tahasildar as per the Joint Committee report about the removal of the encroachment by following due process of law. In this regard, the steps were taken U/s 104 of KLR Act, 1964 and proceedings were initiated by the Tahsildar. But, as there is no progress of the said proceedings taking note of the same, so also considering the in-action relating to the other encroachments in the East Taluk, the disciplinary authority / Revenue Department has initiated the disciplinary action against the said Tahsildar and he is kept under

suspension for the dereliction of duties. The copy of the suspension order is produced herewith marked as **Annexure-F**. After the receipt of report dated 12-12-2022, again a direction is issued to present Tahsildar who is in charge, to conclude the said cases immediately and to take necessary steps for removal of the encroachment and to report on or before 29-12-2022 without fail. The copy of the said direction is produced herewith marked as **Annexure-G**.

Hence, I submit this report before the Hon'ble National Green Tribunal (South Zone), Chennai for kind consideration.

Place: Bangalore
Date: 13.12.2022


Sangappa, I.A.S.,
Deputy Commissioner
Bangalore Urban District
Bangalore

13/12/22